

O.A. 1712/94, O.A. 1757/94, O.A. 1507/94,
O.A. 1463/94, O.A. 251/93, O.A. 1733/93,
O.A. 1292/94 and O.A. 10/95

AM
B

26/12/97

Hon. Mr. S. Dayal, AM.

Hon. Mr. D.V.R.S.G. Dattatreya, JM

None for the applicant in all the O.A.s.

Sri N.P. Singh, proxy-counsel to Sri J.N. Tiwari
~~Counsel for the respondents~~ and ~~as~~ as counsel
for the respondents in O.A. No. 1507/94 and
O.A. No. 251/93 out of the bunch of 8 cases, is
present. The ~~order~~^{order} sheet shows that the
learned counsel for the applicants have not
been present or have not filed ~~orders~~
for considerable period of time. Under these
circumstances, the O.A. No. 1712/94, O.A. 1757/94,
O.A. 1507/94, O.A. 1463/94, O.A. 251/93, O.A. 1733/93,
O.A. 1292/94 and O.A. 10/95 are dismissed
in default and for non-prosecution.

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JM.

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AM.

(a)